

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

IA(I.B.C)/910 (CH)2024

In

CP (IB) No. 196/Chd/Hry/2022
(Dismissed on 08.12.2023)

IN THE MATTER OF:

Industrial Forging Industries Pvt.Ltd. ... Petitioner-Financial Creditor

Versus

A2Z Infra Engineering Ltd. ... Respondent-Corporate Debtor

Under Section: 9 of IBC, 2016

Rule: 11 of NCLT

Order delivered on 09.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 08.05.2024.

Sd/-

Court Officer